

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 25.10.2007

The Meeting No. 29/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 25.10.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
3.	<u>Sh. Rajinder Pal Singh, DDG</u>	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	O/o DC(MSME)
5.	Sh. Promod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, FTDO	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.28/AM08 held on 18.10.2007 were ratified by the Committee. Thereafter The Agenda for individual cases for Meeting No. 29/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Online generated agenda cases

1	Case No.:2/22/81-ALC2/2007	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Rejected
	HQ File :01/81/050/00174/AM08/	RLA File :05/24/040/00255/AM08/	Lic.No/Date:0510205788 04.07.2007	
	<p>Decision: The Committee considered the case as per agenda and observed that firm have not furnished information/documents called for by TC, Mumbai vide their letter dated 07.09.2007 and subsequent reminder issued on 27.09.2007.In view of this Committee decided to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:6/21/84-ALC3/2007	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Approved
HQ File :01/84/050/00113/AM08/	RLA File :02/24/040/00122/AM08/	Lic.No/Date:0210102496 19.07.2007	
Decision: The Committee considered the case as per agenda and perused the reply submitted by the firm vide their letter 17.10.2007. The Committee, after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm i.e by allowing 11% wastage with accountability clause as detailed below :-			
Export product	Export Qty.	Import product	Qty. allowed
Kermel Blended Fabrics containing kermel/viscose/belltron	5246 Kgs.	Kermel Fibre (Grey/Dyed) Kermel P/Staple Fibre 1 to 3 Denier	4820.730 Kgs.

Kermel- 4343 Kgs. Viscose-688 Kgs. Belltron-215 Kgs.		(Carded/Combed/Sliver/Top)	
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

3	Case No.:2/21/84-ALC3/2007	Party Name:MODEL EXIMS	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Approved
	HQ File :01/84/050/00120/AM08/	RLA File :06/24/040/00012/AM08/	Lic.No/Date:0610012156 27.07.2007	
	<p>Decision: The Committee considered the case as per agenda and perused the reply of the firm sent vide letter dated 10.10.2007. The Committee after deliberations in consultation with the representative of technical authority present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing all the items of import except Synthetic Lining & Full insole socks as per SION at S.No. G-45 and G-7. It was also decided to amend the description of export product to read as "Gents Leather Half Boot Lasted Uppers containing 4 Sq ft. of finished leather for uppers and 4 Sq ft. in lieu of Synthetic Lining & Full insole socks".</p> <p>The RLA shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.:3/21/84-ALC3/2007	Party Name:NIVAS EXPORTS,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Approved
HQ File :01/84/050/00127/AM08/	RLA File :07/24/040/00237/AM08/	Lic.No/Date:0710052758 07.08.2007	
<p>Decision: The Committee considered the case as per agenda and decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter No. 18/2850/07/E-II/252 dated 19.10.2007 as detailed below: -</p>			

4	S. No	Export Product	Import Product	Qty. allowed per Pc of export product
	1	Men's Half Sleeve Shirt 25000 Nos. Syle No.Red Cats Hem #62303	55% Cotton, 45% Polyester Fabric, GSM-110 (+/-10%)	3.68 Sq mtrs.
<p>The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.</p>				

5	Case No.:4/21/84-ALC3/2007	Party Name:PARKASH WOOLLEN INDS	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Withdrawn
	HQ File :01/84/050/00129/AM08/	RLA File :33/24/040/00003/AM08/	Lic.No/Date:3310009980 07.08.2007	
	Decision: The Committee considered the case as per agenda and decided to withdraw the same as the case has already been rejected by NC in its meeting held on 11.10.2007.			

6	Case No.:1/26/84-ALC3/2007	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Withdrawn
	HQ File :01/84/050/00143/AM08/	RLA File :35/24/040/00026/AM08/	Lic.No/Date:3510021563 29.08.2007	
	Decision: The Committee considered the case as per agenda and decided to withdraw the same as the case has already been approved by NC in its meeting held on 04.10.2007.			

	Case No.:2/26/84-ALC3/2007	Partv Name:MADURA COATS PRIVATE	Meet No/Date:29/84-ALC3/2007	Status:
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7		LIMITED,	25.10.2007	Withdrawn
	HQ File :01/84/050/00144/AM08/	RLA File :35/24/040/00024/AM08/	Lic.No/Date:3510021564 29.08.2007	
	Decision: The Committee considered the case as per agenda and decided to withdraw the same as the case has already been approved by NC in its meeting held on 04.10.2007.			

8	Case No.:3/26/84-ALC3/2007	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Withdrawn
	HQ File :01/84/050/00145/AM08/	RLA File :35/24/040/00025/AM08/	Lic.No/Date:3510021565 29.08.2007	
	Decision: The Committee considered the case as per agenda and decided to withdraw the same as the case has already been approved by NC in its meeting held on 04.10.2007.			

9	Case No.:8/26/84-ALC3/2007	Party Name:PETAL INTERNATIONAL,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Withdrawn
	HQ File :01/84/050/00150/AM08/	RLA File :05/24/040/00406/AM08/	Lic.No/Date:0510208416 31.08.2007	
	Decision: The Committee considered the case as per agenda and decided to withdraw the same as the case has already been approved by NC in its meeting held on 04.10.2007.			

10	Case No.:1/29/84-ALC3/2007	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Deferred
	HQ File :01/84/050/00183/AM08/	RLA File :04/24/040/00246/AM08/	Lic.No/Date:0410091297 03.10.2007	Defer Date:22.11.2007
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 22.11.2007.			

11	Case No.:2/29/84-ALC3/2007	Party Name:FERRE TERRO INDIA PVT.LTD.,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Deferred
	HQ File :01/84/050/00184/AM08/	RLA File :05/24/040/00475/AM08/	Lic.No/Date:0510210001 04.10.2007	Defer Date: 22.11.2007
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the sample of Export Product alongwith process details from firm and defer the case for re-listing on 22.11.2007.			

12	Case No.:3/29/84-ALC3/2007	Party Name:SIERA SILK MILLS PVT.LTD.,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Rejected
	HQ File :01/84/050/00185/AM08/	RLA File :07/24/040/00467/AM08/	Lic.No/Date:0710053714 08.10.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given the bifurcated composition of Satin silk fabrics & Blended fabrics mentioned in the export product nor separate Qty. of these components in the absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to reject the case. RLA may take suitable consequential action accordingly.			

13	Case No.:4/29/84-ALC3/2007	Party Name:G. D. ENTERPRISE	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Deferred
	HQ File :01/84/050/00186/AM08/	RLA File :02/24/040/00193/AM08/	Lic.No/Date:0210105068 09.10.2007	Defer Date:22.11.2007
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for specification and size of Kevlar Yarn from firm and defer the case for re-listing on 22.11.2007.			

14	Case No.:5/29/84-ALC3/2007	Party Name:KABADI CHIKNAGUSA & SONS	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Deferred
	HQ File :01/84/050/00187/AM08/	RLA File :07/24/040/00485/AM08/	Lic.No/Date:0710053737 10.10.2007	Defer Date: 22.11.2007
	Decision: The Committee considered the case as per agenda and observed that application has not been received so far as such without having details of export import items, it is not possible to compute the requirement of inputs. Hence, Committee decided to await the same and defer the case for re-listing on 22.11.2007.			

15	Case No.:6/29/84-ALC3/2007	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Rejected
	HQ File :01/84/050/00188/AM08/	RLA File :11/24/040/00029/AM08/	Lic.No/Date:1110016169 10.10.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given the following details: -</p> <ul style="list-style-type: none"> (i) Net weight of import item; (ii) Detail specification of import item; (iii) Clarification as to whether the import item is in cut form or in role form. <p>Further, firm have mentioned 6800 M.T in the import Qty. and the weight of each export product will be nearly 11.80 MTs per piece which does not appear to be realistic. In view of this Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

16	Case No.:7/29/84-ALC3/2007	Party Name:SHUBH SWASAN INDIA PVT.LTD.,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status: Rejected
	HQ File :01/84/050/00189/AM08/	RLA File :04/24/040/00233/AM08/	Lic.No/Date:0410091472 11.10.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given the following details: -</p> <ul style="list-style-type: none"> (i) The width & GSM coating of Adhesive mentioned in the import item; (ii) Material specification and width of non-woven fabric mentioned in the import item; 			

In view of this Committee decided to reject the case.
RLA may take suitable consequential action accordingly.

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Case No.:8/29/84-ALC3/2007	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status : Approved
HQ File :01/84/050/00190/AM08/	RLA File :35/24/040/00030/AM08/	Lic.No/Date:3510021929 12.10.2007	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm i.e by allowing 1% wastage as detailed below: -			
Export product	Export Qty.	Import product	Qty. allowed
100% Polyester Texturised Thread	40000 Kgs.	Polyester Texturised Thread	40400 Kgs.
The R.A shall be advised to issue advance Authorization under this category and accordingly adhoc norms shall be allowed for one year. SRTEPC may be advised to furnish industry data in respect of 4-5 firms, who are engaged in manufacturing of the export item within 45 days so that these adhoc norms can be converted into SION. The firm may be advised to get the norms for this export product standardized within 3 months otherwise no Advance Authorisation under Para 4.7 for this export product shall be issued.			

Case No.:9/29/84-ALC3/2007	Party Name:KAYTEE CORPORATION PVT. LTD.,	Meet No/Date:29/84-ALC3/2007 25.10.2007	Status : Rejected
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18	HQ File :01/84/050/00191/AM08/	RLA File :03/94/040/00695/AM08/	Lic.No/Date:0310446122 12.10.2007
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given the Style No, drawing, measurement, size and total requirement of export product, in the absence of which, it is not possible to compute the requirement of inputs.. In view of this Committee decided to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>		

Manually generated agenda cases

Case No.654	M/s. Radnik Exports, New Delhi.
NC 29/08 dt. 25.10.2007	F.No. 01/84/50/051/AM-08/DES-V
Advance Authorisation No. 0510203714 dt. 16.5.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, CLA, New Delhi. Ref. No.05/24/40/088/AM08.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2786/07/E-II/109 dated 06.07.2007 as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product
1	Ladies Blouses Style No. DN4017A	11765 Pcs	Cotton/Silk Dyed Fabric, Cotton 70%, Silk 30%	2.425 Sq. meter

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.655	M/s. VMT Spinning Co. Ltd., Ludhiana.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/456/AM-08/DES-V
Advance Authorisation No. 3010052385 dt. 10.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Ludhiana. Ref. No.30/24/40/018/AM08.	

Decision: The Committee considered the case as per agenda and observed that against the subject A/A, the import item at S.No. 2 i.e Raw Cotton was not permitted by NC. The import item at S. No.1 Tancel Staple Fibre was allowed with 5% wastage. Hence, Committee decided to advise the RLA to call back the Authorisation from the firm and delete import item No. 2 against the subject A/A and recover Custom duty with interest thereon from the firm. It was also decided to advise the R.A to inform the concerned Custom office to taken necessary action accordingly.

Case No.656	M/s. RSWM Ltd., Bangalore.
NC 29/08 dt. 25.10.2007	F.No. 01/84/50/486/AM-07/DES-V
Advance Authorisation No. 0710049791 dt. 24.1.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Bangalore. Ref. No.07/24/40/721/AM07.	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter No. 18/2683/07/E-II/23 dated 01.10.2007 in partial modification of its earlier decision taken on 03.05.2007 as detailed below: -

S. No	Export Product	Import Product	Qty. allowed per Pc of export product
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1	Boys Chino Long Shorts with 4 pockets	100% cotton 3/1 twill peached woven fabrics width 58" GSM-280 Metal snap fastener	1.04 Sq mtr. Net to net.
2	Boys ¾" Chino Trousers with 6 pockets	100% cotton 3/1 twill peached woven fabrics width 58" GSM-280 Metal snap fastener	1.32 Sq mtr. Net to net.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.657	M/s. Texport Syndicate India Ltd., Mumbai.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/300/AM-08/DES-V
Regarding fixation of Norms under Para 4.24 A(b) of HBP, 2004-2009 against Annual Advance Authorization No.0310387979 dated 3.7.2006.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/89/07-08/Hosy. dated 24.10.2007 as detailed below: -

Export item	Import item	Qty. allowed
100% Polyester long sleeve Boys' reversible jacket with lining of 100% Polyester Knitted fabric (Style No. L394-3t)	100% Polyester Woven fabric of relevant GSM 100% Polyester knitted fabric of relevant GSM	1.49 Sq mtrs./Pc 1.19 Sq mtrs./Pc
70% cotton 30% nylon Boys' sleeveless reversible jacket (Style No. L387-5)	70% cotton 30% nylon woven fabric of relevant GSM	1.80 Sq mtr./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same

by imposing Style No. on export side.

Case No.658	M/s. Richa Global export Pvt. Ltd. New Delhi.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/224/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510202681 dt. 19.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, CLA, New Delhi. Ref. No.05/24/40/26/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 22.11.2007.

Case No.659	M/s. SAS International, Chennai.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/076/AM-08/DES-V
Advance Authorization No. 0410066092 dt. 10.01.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter No. 18/2742/07/E-II/529 dated 06.06.2007 as detailed below: -

S. No	Export Product	Import Product	Qty. allowed per Pc of export product
1	50% Silk, 50% Cashmere Bld. shawls	100% Pure Fine Animal Hair of Cashmere Goats	1.31 Kg./Kg content in the export product.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre

composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.660	M/s.Kabadi Shankarsa and Sons, Bangalore
NC29/08 dt.25.10.2007	F.NO.1/84/162/673/AM06
Ratification of input – output norms against Annual Advance Licence No.0710041461 dt.17.11.2005 – under para 4.7 of HBP(Vol1)2004-2009.	
RLA Ref.No.07/24/40/ 617/am06 :-.(Review Case)	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance Licence issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/01/07-08/Hosy. dated 20.04.2007 as detailed below: -

Export item	Import item	Qty. allowed
Curtains containing 100% Mulberry Raw Silk and Dupion Silk yarn with Polyester Lining (Size 42"X 84"- 1,80,000 Pcs.) and (Size 42" X 96"- 1,30,000 Pcs.)	1) 100% Mulberry Raw Silk Yarn Gummed & untwisted.	10825.67 Kgs.
	2) Dupion Silk yarn Gummed & Untwisted	71948.79 Kgs.
	3) Polyester Lining Fabric of relevant GSM.	7,67,500 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.661	M/s. Rogini Garments, Tirupur.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/1120/AM-05/DES-V
Regarding Fulfillment of E.O. and request for re-consideration of wastage norms for export made under SION in respect of Advance Licence No.0139420 dated 22.1.1999.	

Decision: The Committee considered the case as per agenda and heard Sh. Shiva, Manager (Logistics) of firm, who appeared before Committee. It was observed that against the subject A/L, two import items (i) 240 GSM and (ii) 280 GSM were allowed for export of Men's Full Sleeve T-Shirts under SION at S.No. J-277 i.e. @ 2.60 Sq mtrs./Pc. As per details available, the firm has exported 4560 pieces of Men's Full Sleeve Shirts and 36492 Pcs. Of Full Sleeve T Shirts. The total requirement as per SION J-277 comes to 11856 sq.mtrs. against import of 19344 sq.mtrs. of 100% Spun Polyester Solid Polar Fleece Fabric (240/GSM) made by the firm. There is excess imports to the tune of 7488 sq.mtrs. For the second item i.e. Men's full sleeve T Shirt the firm has exported 36492 pcs. Utilizing 94879.2 sq.mtrs. of 100% Spun Polyester Anti Piling Polar Fleece fabric 280 GSM and there is excess import to the tune of 21688.4 sq.mts. The Committee after due deliberations and in consultation with representatives of technical authorities present in meeting observed that in this case consumption has exceeded the permitted norms allowed as per SION. Hence Committee decided to advice RA to recover the customs duty with interest on the excess material imported against the licence for dropping of the audit objection. The actual consumption may be verified from the original documents submitted by the firm.

Case No.662	M/s. Rogini Garments, Tirupur.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/1005/AM-04/DES-V
Regarding Fulfillment of E.O. and request for re-consideration of wastage norms for export made under SION in respect of Advance Licence No.3210002025 dated 19.9.2000.	

Decision: The Committee considered the case as per agenda and heard Sh. Shiva, Manager (Logistics) of firm, who appeared before Committee. It was observed that against the subject A/L, import item was allowed under SION at S.No. J-280 i.e. @ 2.90 Sq mtrs./Pc., J-281 @ 2.30 sq.mtrs. per piece and J-272 @ 2.90 sq.mtrs/Pc. Committee

observed that the RA has calculated the excess import against the advance licence in question to the extent of 3382 sq.mtrs.

Committee deliberated the case in detail and decided to advice RA to calculate the excess import, if any, effected by the firm on the basis of original documents, exports effected by the firm and consumption allowed as per respective SIONs and recover customs duty with interest thereon for dropping the audit objection.

Case No.663	M/s. Rogini Garments, Tirupur.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/1004/AM-04/DES-V
Regarding Fulfillment of E.O. and request for re-consideration of wastage norms for export made under SION in respect of Advance Licence No.3210001205 dated 4.7.2000.	

Decision: The Committee considered the case as per agenda and heard Sh. Shiva, Manager (Logistics) of firm, who appeared before Committee. It was observed that against the subject A/L, 6 import items were allowed for the export of 4 export items under SIONs at S.No. J-275 & J-280 @ 2.90 Sq mtrs./Pc and J-272 @ 2.50 Sq mtrs./Pc., & J-281 @ 2.30 Sq mtrs./Pc.

Committee deliberated the case in detail and decided to advice RA to calculate the excess import, if any, effected by the firm on the basis of original documents, exports effected by the firm and consumption allowed as per respective SIONs and recover customs duty with interest thereon for dropping the audit objection.

Case No.664	M/s. Rogini Garments, Tirupur.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/1006/AM-04/DES-V
Regarding Fulfillment of E.O. and request for re-consideration of wastage norms for export made under SION in respect of Advance Licence No.321000658 dated 3.5.2000.	

Decision: The Committee considered the case as per agenda and heard Sh. Shiva, Manager (Logistics) of firm, who appeared before Committee. It was observed that against the subject A/L, import item was allowed under SION at S.No. J-272 i.e @ 2.90 Sq mtrs./Pc.

Committee deliberated the case in detail and decided to advice RA to calculate the excess import, if any, effected by the firm on the basis of original documents, exports effected by the firm and consumption allowed as per respective SIONs and recover customs duty with interest thereon for dropping the audit objection.

Case No.665	M/s. Rogini Garments, Tirupur.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/189/AM-08/DES-V
Regarding request for allowing 10% wastage for regularization against Advance Licence No.0139533 dated 11.8.1998.	

Decision: The Committee considered the case as per agenda and heard Sh. Shiva, Manager (Logistics) of firm, who appeared before Committee. It was observed that against the subject A/L, import item was allowed under SION at S.No. J-275 @ 2.25 Sq mtrs./Pc.

Committee deliberated the case in detail and decided to advice RA to calculate the excess import, if any, effected by the firm on the basis of original documents, exports effected by the firm and consumption allowed as per respective SIONs and recover customs duty with interest thereon for dropping the audit objection.

Case No.666	M/s.Gartex Insta Apparels
NC 29/08 dt.25.10.2007	F.NO.1/84/50/527/AM07 –DES/V
Export of Bromm Stick Skirt	

Advance Authorization No No.0710050295 dated 26.02.2007 – under Para 4.7 of HBP(Vol1)/2004-2009.

R.A. Ref.No.07/24/040/760/AM07 (Review Case)

Decision: The Committee considered the case as per agenda and perused the written comments of TC, Mumbai conveyed vide their letter dated 05.10.2007 and observed that in this case firm have given 2 specification of the input base fabric in the import details. The first specification appears to be correct, whereas there appears some doubt in the 2nd specification which is 60X60, 20X20 width 55, GSM-240. From the fabric used in all the 5 sample it is clear that this specification is not correct. Since, reed & pick of 20/20 will give bandage like fabric and from GSM point of view also this will not achieve 240 GSM for 60X60 count. In view of this Committee decided to maintain its decision of rejection already taken in this case. It was also decided to seek clarification from TC, Mumbai as to how they had recommended the Qty. of inputs in the light of their doubt raised therein regarding specification of input.

Firm may be informed accordingly.

Case No.667	M/s.Chandra Mukhi Impex Pvt. Ltd
NC 29/08 dt.25.10.2007	F.NO.1/84/50/15/AM08 –DES/V
Export of Coveralls, made of nomex IIIA fabric.	
Advance Authorization No No.02100099934 dated 12.04.2007 – under Para 4.7 of HBP(Vol1)/2004-2009.	
R.A. Ref.No.02/24/040/06/AM07 (Review Case)	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter No. 18/2733/07/E-II/29 dated 01.10.2007 as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product
Coveralls,	1000 Pcs	Nomex IIIA Fabric, type:	4.408460 Sq. meter.

	EN-73, width: 58 inches, weight: 5.2 OZ/YD2 (180 GSM)	
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The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.668	M/s.Model Exims
NC.29/08 dt.25.10.2007	F.NO.1/84/162/ 715/AM07
Subject:- Modification of (SION) G-45	

Decision: The Committee considered the case as per agenda and perused the recommendations of CLRI, Chennai conveyed vide their letter dated 10.09.2007 and observed the following points: -

- (i) The requirement of inputs suggested is vague i.e which items can be added are not specified;
- (ii) The net Qty. of finished leather to be incorporated in the suggested footnote has not been mentioned;
- (iii) Both the items viz. Toe Puff or Toe Cap are already provided in the existing SION and both are never allowed.

In view of the above, Committee felt that there is no need to modify the existing SION at S. No. G-45. Hence, decided to reject the request of the applicant firm.

Firm as well as CLRI, Chennai may be informed accordingly.

Case No.669	M/s. V and S International P. Ltd., Gurgaon.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/851/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510208691 dt. 7.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, CLA, New Delhi. Ref. No.05/24/40/437/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 22.11.2007.

Case No.670	M/s. Richa & Co., New Delhi.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/850/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510208771 dt. 10.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, CLA, New Delhi. Ref. No.05/24/40/464/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 22.11.2007.

Case No.671	M/s. Reliance Dyeing Works, Tirupur.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/832/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 3210036398 dt. 11.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Coimbatore. Ref. No.32/24/40/046/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 22.11.2007.

Case No.672	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/849/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510208849 dt. 12.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

RLA, CLA, New Delhi. Ref. No.05/24/40/470/AM08.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 22.11.2007.

Case No.673	M/s. SAS International, Chennai.
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/1349/AM-07/DES-V
Advance Authorisation No. 0410088236 dt. 13.3.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Chennai. Ref. No.04/24/40/450/AM07.	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter No. 18/2740/07/E-II/495 dated 05.06.2007 as detailed below or as applied for whichever is less:-

S.No	Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product
1	Silk/Cashmere blended Shawls, Scarves, Mufflers	2000 kgs.	1) Spun Silk Yarn 2) Yarn of fine animal hair of Cashmere (Carded)	1) 1.05 Kg/Kg content in the export product. 2) 1.10 Kg/Kg content in the export product.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.674	M/s.East End Silks Pvt. Ltd. Kolkata
NC 29/08 dt. 25.10.2007	F.No. 01/84/162/436/AM-08/DES-V

Ratification of Advance Authorization No. 0210101894 dt. 27.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009

RLA, Chennai. Ref. No.02/24/40/089/AM08.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the recommendations of Central Silk Board, Bangalore conveyed vide their letter dated 16.10.2007. The Committee observed that the Consumables/Chemical such as TERGOSILK B is used during degumming of Silk waste which will give better results in short duration. Further, in order to give better & soft finish to the silk fibres SILICER L is used. The data provided on the inputs consumed appears to be rational. In view of this Committee decided to ratify the advance authorization issued in this case by allowing two Consumables/Chemical such as TERGOSILK B and SILICER L for the production of quality Silk Top Sliver during the process of degumming.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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